

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court I
(through web-based video conferencing platform)**

Item No.6

IA No. 2530/23

In

**CP(IB) No.118/Chd/Pb/2021
(Admitted)**

Under Section 7 & 19(2)

In the matter of:-

Punjab National Bank

...Petitioner/Financial Creditor

Versus

Golden Agarian Pvt. Ltd.

...Respondent/Corporate Debtor

Present: Mr. Arora Vishwas Kumar, Advocate for the Applicant in IA No.2530/2023.

IA No. 2530/23

The present application has been filed by RP under Section 19(2) of the IBC, 2016, against the Respondents.

Heard. Issue notice of this application to the Respondents. The Applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the Respondents at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid Respondents is not effected, the Applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The Applicant shall file affidavit of service supported by postal receipt,

tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

In the meantime, the Respondents are directed to cooperate with RP and provide the information sought in Para 11 of the application.

Let the matter be listed on 01.12.2023.

Sd/-
(Rajeev Mehrotra)
Member (Technical)

October 27, 2023
Pdp

Sd/-
(Harnam Singh Thakur)
Member (Judicial)